

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)
NO. HC.VII-06/9153/2024/A

From :- **Shri Chatra Bhukhan Gogoi,**
Registrar (Vigilance),
Gauhati High Court,
Guwahati

To,
The District & Sessions Judge,
Hailakandi.

Dated Guwahati, the 07th September, 2024

Sub:- **Permission to avail Leave Travel Concession (LTC)**

Ref:- Letter No.JHD/V/2024/14/3122 dated 27.08.2024

Sir,

With reference to the above, I am directed to inform you that Smti Subhadra Acharyya, Chief Judicial Magistrate, Hailakandi has been allowed to avail LTC for the block period of 2022-2024 for travelling to Neil Island (Andaman and Nicobar Islands) and return, w.e.f. 21.12.2024 to 31.12.2024, along with her husband and her daughter (subject to fulfilling criteria as dependent family members), by the shortest possible route, as per existing rules.

Smti. Acharyya may be informed accordingly.

Yours faithfully,

sd/-

REGISTRAR (VIGILANCE)

Memo No. HC.VII-06/9154-9157/2024/A.

Dated 07th September, 2024

Copy to:-

1. The Principal Accountant General (A&E), Assam, for information.
2. Smti Subhadra Acharyya, Chief Judicial Magistrate, Hailakandi, for information.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for uploading this letter in official website of this Hon'ble Court.

sd/-
REGISTRAR (VIGILANCE)

sd/-
7/9/24